
(2021) 10 P&H CK 0050

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 8404 Of 2020

Mahipal

APPELLANT

Vs

State Of Haryana And Ors

RESPONDENT

Date of Decision : 22-10-2021

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2021) 10 P&H CK 0050

Hon'ble Judges : Anil Kshetarpal, J

Bench : Single Bench

Advocate : Aditya Partap Singh, Saurabh Mohunta

Final Decision : Disposed Of

Judgement

Anil Kshetarpal, J

Hearing of the case was held through video conferencing on account of restricted functioning of the Courts.

The petitioner has filed the present petition under Article 226 of the Constitution of India for issuance of a writ in the nature of Habeas- Corpus for release of the detenues, detail whereof was given in paragraph 2 of the petition.

On 14.10.2020, the following order was passed:-

"It is alleged that the detenues named in para No.2 of the petition have been kept in illegal custody by respondents No.4 & 5. Despite representation dated 07.10.2020 (Annexure P-1) having been made, no action has been taken by the District Magistrate.

Notice of motion to respondents No.1 to 3 only. Mr. Munish Sharma, AAG, Haryana accepts notice and waives service.

Respondent No.2 is directed to visit the farm house of respondents No.4 & 5 on 16.10.2020 and get the alleged detenues released in case they are found to be in

illegal custody. Respondent No.3 shall provide all necessary help.

Status report be filed on or before the next date of hearing.

Adjourned to 22.10.2020."